

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH (COURT-I)

(IB)-448/(PB)/2017

In the matter of :

Rajendra Kumar Saxena

..PETITIONER

Vs.

Earth Gracia Buildcon (P) Limited

... RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 27.10.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

DEEPA KRISHAN

Hon'ble Member (Technical)

For the Petitioner /Appellant

: Mr. Rakesh Kr. Singh , Advocate

For the Respondent/Corporate Debtor

:-

ORDER

Learned Counsel for the petitioner is present and represents that an advance copy of the application has not been served upon the Corporate Debtor. In order to comply with the principles of natural justice as enunciated by the Hon'ble NCLAT in the matter of M/s. Innoventive Industries Limited, this Tribunal directs that the petitioner to take notice of this application on the Corporate Debtor at its registered office within a period of one week. An affidavit of service will also be filed along with the Tracking report in relation to proof of service.

Post the matter on 15.11.2017.

*Sd/-*

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

*Sd/-*

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
27.10.2017